

Office Notice, Office
Memorandum, of coram
Appearance, Tribunal's
Orders of direction &
Registrar's Orders.

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Tribunal's Orders

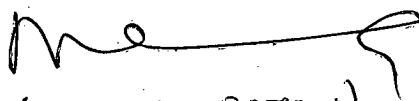
Fixed for
A-14 on 5/9/94
for Dy. Registrar

5/9/1994.

Shri Walia submits
that the applicant is
interested to appear in
person.

Shri M. S. Ramamurthy,
counsel for the respondents.

By consent, the matter
is adjourned to 7/9/1994.


(R. RANGARAJAN)
MEMBER (A)


(B. S. HEGDE)
MEMBER (J)

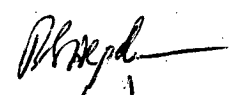
Dated: 7/9/94.

Applicant is present in
person. Respondents by Sh. M. S. Rama-
murthy.

Sh. Ramamurthy intends to file
a reply opposing the admission of
the O.A., three weeks time granted
to file reply with a copy to the
applicant.

Adjourned to 3/10/94.


(R. Rangarajan)
M(A)


(B. S. Hegde)
M(J)

Dated: 3.10.94

Shri G.S. Walig for the
applicant: Shri M.S. Ramamurthy
for the respondents.

Reply not filed.

Admit.

Reply within six weeks.

Case be listed before
the Registrar for completion
of pleadings on 29.11.94, and
then be placed in Sine-die list.

M.R. Kolhatkar
(M.R. Kolhatkar)
M(A)

W.R.
(M.S. Dashprade)
M.C.

Dated: 29-11-1994

None for the applicant.
Mr. R. Ramamurthy,
Counsel for respondents.
He prays to grant
some time for filing reply.

S.O. to 27-1-1995 is
the lot-chance.

SD

Dy. Registrar

Dated: 27-1-1995

None for either side.
No reply filed yet.
S.O. to 23-3-1995 is
the lot-chance.

SD

Dy. Registrar

Dated: 23/3/1995

None for either side.
Respondents have
also not filed their
reply in the matter
re for. The matter be
kept in sine-die list.
At the time of fixing the
date of hearing notice
may be issued to R-2
and Counsel for the
applicant.


Dy. Registrar

Recd reply dt. 18/4/95
on behalf of respondents
on 28/4/95.

18
28/4

PER TRIBUNAL

Dt. 7/6/99

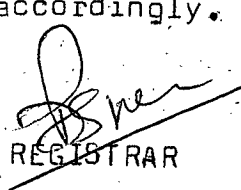
Matter is taken out
from Sine-die List and
fixed for Final Hearing
on 6/7/99

Inform/Issue notices
to the parties accordingly.

Notices issued to
Applicant/Respondents on

14/6/99

15/6


For DY. REGISTRAR

Per Tribunal

Date: 6/7/99

Applicant in person / by

Advocate / Respondent by

Counsel. for want

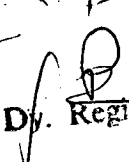
The matter adjourned to

for final hearing

Both Parties

at time

23/7/99



Dy. Registrar

38) 6/7/1999

Shri G.S. Walia for the
applicant.

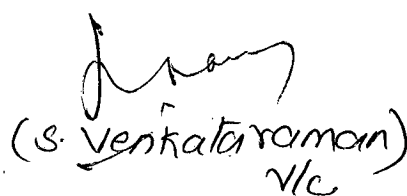
Shri M.S. Ramamurthy
for the respondents.

The Learned counsel for the
applicant submits that as the
applicant has since been promoted,
this application may be disposed
of as having become infructuous.

Accordingly, this application
is disposed of as infructuous.

NO cost.


(S.K. Ghosal)
MCA


(S. Venkataraman)
V/c

OS

jr 6/7/99
Order/Judgement despatched
to Applicant, respondent (s)
on 21/7/99

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21/7/99